

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Reserved on: 04.05.2016
Pronounced on: 25.05.2016

+ **RFA (OS) 21/2016, C.M. APPL.8731-8732/2016**

RAJEEV GUPTA

.....Appellant

Through: Sh. Arvind Nigam, Sr. Advocate with Sh. Kartik Nagarkatti, Sh. Abhinav Malhotra, Sh. Manish Sangwan and Ms. Deeksha Rao, Advocates.

Versus

VANEETA KHANNA AND ORS.

.....Respondents

Through: Sh. B. Mohan with Sh. Gyan Sharma and Ms. Harshlata, Advocates, for Respondent Nos. 1 and 2.
Ms. Sonia. A. Menon, Advocate, for Respondent No.3.

CORAM:

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MS. JUSTICE DEEPA SHARMA

MR. JUSTICE S. RAVINDRA BHAT

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RFA (OS) 21/2016 is allowed without any order as to costs.

For detailed decision, the judgment dated 25.05.2016 in RFA(OS) 117/2015 may be referred to.

S. RAVINDRA BHAT
(JUDGE)

DEEPA SHARMA
(JUDGE)

MAY 25, 2016